

THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDER SHEET

APPLICATION NO.: 357/2000

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

4-12-03

Mr. P.N. Jatti Counsel for applicant.
Mr. S.K. Aggarwal Porey Counsel for
Mr. Sanyal Porey Counsel for respondent.

learned counsel for the applicant submits that he wants to withdraw this OA, at this stage, with a liberty to file substantive OA, thereby challenging the imposition of punishment of censure. Permission granted. It is made clear that the time which the applicant has taken in pursuing this OA shall be a sufficient ground for condonation of delay.

The OA is disposed of accordingly. In view of the order passed above, there is no need to pass separate order in this OA. It is declared disposed accordingly.


A.K. BHADANI
ADMINISTRATIVE MEMBER


M. L. CHAUDHARY
MEMBER (JUDICIAL)

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